

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.
CORRIGENDUM.**

Dated Shillong, the 16th August, 2017.

No. LR (A) 39/2006/Pt./7 – Please read “Case No. 38 of 2016” in place of “Case No. 179 (T) 2006” as appeared in this Department’s notification No. 39/2006/Pt./6 dt. 31.07.2017.

S.K. Sangma

(S.K. Sangma)

Under Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 32/92/Pt.III/225-A,
Copy forwarded to: -

.....
Dated Shillong, the 16th August, 2017.

1. The Director General of Police, Meghalaya, Shillong.
2. The Deputy Inspector General CID, Shillong for information.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. The District & Sessions Judge, East Khasi Hills District, Shillong.
5. The Chief Judicial Magistrate, East Khasi Hills District, Shillong.
6. Shri Rajiv Nath, Public Prosecutor, East Khasi Hills District, Shillong.
7. Political/Home Police Department.
8. Law (B) Department.
9. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
10. Guard file.

By order etc.,

S.K. Sangma

Under Secretary to the Govt. of Meghalaya,
Law Department.

.....